

(2026) 01 JH CK 1778
In the Jharkhand High Court
Case No : A.B.A. No. 67 Of 2026

Bisheshwar Mahto

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 12-01-2026

Acts Referred:

Bhartiya Nagrik Suraksha Sanhita (BNSS), 2023 — Section 482(2)
Central Excise Act, 1944 — Section 47(a)

Citation : (2026) 01 JH CK 1778

Hon'ble Judges : Sanjay Kumar Dwivedi, J

Bench : Single Bench

Advocate : Rajesh Kr Mahatha, Fahad Allam

Final Decision : Allowed

Judgement

Sanjay Kumar Dwivedi, J

1. Heard learned counsels for petitioner and for the State.
2. The petitioner is apprehending his arrest in connection with Complaint Case No.36066 of 2025, for offence registered under sections 47 (a) of Excise Act, pending in court of learned Additional Chief Judicial Magistrate, Ranchi.
3. Learned counsel for petitioner submits that the petitioner has been framed in the instant case alleging that 90 litre country made liquor and 1300 kg jawa mahua have been recovered from the house of the petitioner. He next submits that even in the seizure list signature of the petitioner is not there and no independent witness has signed on the seizure list and the petitioner has got no criminal antecedent as disclosed in para 8.
4. Learned State counsel opposes prayer and submits that recovery is made from the house of the petitioner.
5. Considering that in the seizure list, only the raiding parties have witnessed and no independent witness has signed on the seizure list and the petitioner

has got no criminal antecedent as aforesaid, I am inclined to grant anticipatory bail to petitioner.

6. Accordingly, petitioner, above named, is hereby directed to surrender before learned court within four weeks from today, and in event of his surrender/arrest, petitioner, above named, shall be released on bail, on furnishing bail bond of Rs.25,000/- (Rupees Twenty Five Thousand), with two sureties of like amount each, to satisfaction of learned Additional Chief Judicial Magistrate, Ranchi, in connection with Complaint Case No.36066 of 2025, subject to the conditions as laid down under section 482(2) of Bhartiya Nagrik Suraksha Sanhita (BNSS), 2023.